

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 130/MP/2026

Subject : Petition under Section 79(1)(c), 79(1)(h) of the Electricity Act, 2003 read with Regulation 15 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, Regulations 42 and 44 of the Central Electricity Regulatory Commission (Connectivity and Generation Network Access to the Inter-State Transmission System) Regulations, 2022 and Regulations 57 and 68 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 seeking relaxation of Regulation 22(3)(c) of the Indian Electricity Grid Code, 2023 for permitting commissioning of the Wind Turbine Generators (WTGs) in tranches of at least 5 MW for the Petitioner's Wind Power Project.

Petitioner : Continuum Power Trading (TN) Pvt. Ltd. (CPTPL)

Respondent : Central Transmission Utility of India Limited

Date of Hearing : **27.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sanjay Sen, Senior Advocate, CPTPL
Shri Aditya Kumar Singh, Advocate, CPTPL
Ms. Mandakini Ghosh, Advocate, CPTPL
Shri Vineet Gupta, Advocate, CPTPL
Ms. Dalima Gupta, Advocate, CPTPL
Shri Lashit Sharma, CTUIL

Record of Proceedings

At the outset, the learned senior counsel for the Petitioner submitted that the present Petition has been filed seeking relaxation of Regulation 22(3)(c) of the Indian Electricity Grid Code (IEGC), 2023, for permitting the Petitioner to commission its Wind Power Project in a phased manner, in tranches of not less than 5 MW per phase, as and when such capacity becomes technically ready for commissioning. The learned senior counsel submitted that the Petitioner is in a position to commission approximately 21 MW of its 36 MW Wind Project, on or before 30.6.2026; however, unless the minimum capacity threshold for trial run and commissioning of wind generating stations prescribed under Regulation 22(3)(c) of the IEGC is relaxed, the Petitioner would not be able to commission even such 21 MW capacity. The learned senior counsel also submitted that the Respondent/CTUIL has not filed any reply in

the matter and that the matter may be reserved for order. The learned senior counsel also sought liberty to file his brief note of submissions.

2. In response, the representative of the Respondent/CTUIL submitted that there is no specific prayer against CTUIL and, therefore, the matter essentially pertains to the relaxation of the provisions of the IEGC. He further submitted that if deemed appropriate, the views of the concerned Regional Load Despatch Centre may be taken into consideration and that CTUIL has nothing to add in the matter.

3. After considering the submissions of the learned senior counsel for the Petitioner and the representative for the Respondent, CTUIL, the Commission permitted the Petitioner to file its note of submissions within a week.

4. Subject to the above, the matter was reserved for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)